

Dr. Ranen Sen: You may allow the calling-attention-notice tomorrow.

Shri Samar Guha: Our patience has been exhausted . . . (*Interruptions*).

Mr. Speaker: First of all, when I am on my legs, hon. Members must learn to sit down. I know that his patience has been exhausted because the rice which ought to have gone to Bengal is going to Kashmir. I have heard all this. The Food Minister also has heard it. But I do not want to take it up here and now. Let us consider the matter, as Shri Ranga has suggested, that perhaps we could take it up tomorrow in addition to the other notice, in view of the seriousness of the situation. It is not only Bengal which is concerned, but as Shri Shiva Chandra Jha is saying, Bihar is also affected.

Shri Sheo Narain rose—

Mr. Speaker: I know that U.P. is also there. Even without Shri Sheo Narain getting up, I accept that U.P. is also there, because Shri Sheo Narain is there. Let us see what can be done. But I shall have to consider it. I am not going to assure hon. Members of anything on the floor of the House now. Shri Ranga has made a constructive proposal and I shall consider it and then give my decision tomorrow.

But may I appeal to all sections of the House not to repeat what has happened? It may not be Shri Sanjiva Reddy in the Chair always but it may be somebody also later. Fifty calling-attention-notice came today, and I have rejected 49 of them.

Shri S. M. Banerjee: We are co-operating with you . . . (*Interruptions*).

Mr. Speaker: I can admit only one for a day, and, therefore, I have rejected the 49 others. If all those 49 Members are going to get up and shout in this manner, I do not know

where it will lead us to. I am really pained at this because this is going to lead to too much of confusion and chaos, and all of us will suffer. Therefore, I would appeal to the House on this matter.

Shri Jyotirmoy Basu: It is the Food Minister who is creating chaos all the time by practising falsehood all the time and by making false promises.

12.50 hrs.

PAPERS LAID ON THE TABLE

Mr. Speaker: Now, Shri Morarji Desai.

Shri M. L. Sondhi (New Delhi): The Prime Minister's house is being surrounded by Government employees. Let the hon. Minister make a statement on the matter.

REPORT OF STUDY TEAM ON CUSTOMS DEPARTMENT

The Minister of State in the Ministry of Finance (Shri K. C. Pant): On behalf of Shri Morarji Desai, I beg to lay on the Table a copy of the Report of the Study Team on the Customs Department—Part I—Clearance of Cargo; and Part II—Preventive Arrangements: Organisation and Personnel. [*Placed in Library. See No. LT-1288/87.*]

DELHI SALES TAX (AMENDMENT) RULES, INCOME-TAX (DETERMINATION OF EXPORT PROFITS) RULES

Shri K. C. Pant: I beg to lay on the Table—

- (1) A copy of the Delhi Sales Tax (Amendment) Rules, 1967, published in Notification No. F. 4(33)/62-Fin. (E) (I) in Delhi Gazette dated the 19th July, 1967, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941 as in force in the union territory of Delhi. [*Placed in Library. See No. LT-1289/87.*]

[Shri K. C. Pant]

- (2) A copy of the Income-tax (Determination of Export Profits) Rules, 1967, published in Notification No. S.O. 2382 in Gazette of India dated the 15th July, 1967, issued under section 2 of the Finance Act, 1967. [Placed in Library. See No. LT-1290/67].
- (3) A copy of Notification No. G.S.R. 1100 published in Gazette of India dated the 22nd July, 1967, containing corrigendum to G.S.R. 760 dated 27th May, 1967, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-1291/67].
- (4) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 1099 published in Gazette of India dated the 22nd July, 1967.
- (ii) G.S.R. 1149, published in Gazette of India dated the 24th July, 1967.
- (iii) G.S.R. 1150 published in Gazette of India dated the 24th July, 1967.
- (iv) G.S.R. 1151 published in Gazette of India dated the 24th July, 1967.
- (v) G.S.R. 1152 published in Gazette of India dated the 24th July, 1967.

[Placed in Library. See No. LT-1292/67].

NOTIFICATIONS UNDER ESSENTIAL
COMMODITIES ACT

The Minister of State in the Department of Social Welfare (Shrimati Phulrenu Guha): On behalf of Shri Raghuramaiah, I beg to lay on the

Table a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (1) The Kerosene (Fixation of Ceiling Prices) Fourth Amendment Order, 1967, published in Notification No. G.S.R. 995 in Gazette of India dated the 1st July, 1967.
- (2) The Kerosene (Fixation of Ceiling Prices) Fifth Amendment Order, 1967, published in Notification No. G.S.R. 996 in Gazette of India dated the 1st July, 1967. [Placed in Library. See No. LT-1293/67].

COMMITTEE ON ABSENCE OF
MEMBERS FROM SITTINGS OF
THE HOUSE

SECOND REPORT

Shri Bedabrata Barua (Kaliabor): I beg to present the Second Report of the Committee on Absence of Members from the Sittings of the House.

12.51 hrs.

RE. CALLING-ATTENTION
NOTICES—Contd.

(Query)

Shri S. M. Banerjee: Sir, I rise on a point of order. I fully agree with you that whenever we have any differences, we should go to your chamber and discuss the matter in respect of all calling-attention-notices.

Mr. Speaker: That is over now.

Shri S. M. Banerjee: It is a very important thing. Kindly hear me. Since this can be discussed, I suggest that it may be held over....